

CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

O. A. No.60/1468/2017

Date of decision: 18.01.2018

CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J).
HON'BLE MRS. P. GOPINATH, MEMBER (A).

Nirmal Singh aged 60 years, S/o Late Sh. Dayal Singh, resident of Village Rangian PO Morinda Distt. Roop Nagar (Punjab), working as Trackman under Senior Section Egnineer (P.Way) Sirhind. Group-D.

VERSUS ... APPLICANT

1. Union of India through General Manager, Northern Railway, Baroda House, New Delhi.
2. Divisional Railway Manager, Northern Railway, Ambala Cantt.
3. Senior Divisional Medical Officer, Northern Railway, Ambala Cantt.
4. Chief Medical Director, Northern Railway, Baroda House, New Delhi.

... RESPONDENTS

PRESENT: None for the applicant.

Sh. R.T.P.S. Tulsi, counsel for the respondents.

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J):-

1. Sh. Tulsi puts in appearance on behalf of the respondents and submitted that this O.A. can be disposed of in terms of order dated 27.04.2016 of the jurisdictional High Court in the case of **Kala Singh & Ors. vs. UOI & Ors.** (CWP No.7714/2016), which has also been affirmed upto the Hon'ble Supreme Court by disposing of SLP at the hands of the respondents unless they take a view with regard to policy.

2. He also submitted that the identical issue has already been decided by this Court vide order dated 12.01.2018 in the case of **Dwarika Prasad & Ors. vs. UOI & Ors.** (O. A. No.60/1501/2017).

3. Considering above, this O.A. is disposed of in the same terms as in the case of Dwarika Prasad (supra), with liberty to the applicant to approach this Court after decision by the Railway Board.

(P. GOPINATH)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

Date: 17.01.2018.
Place: Chandigarh.

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